

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 215
441/252/ND/2020**

IN THE MATTER OF:

M/s. Rastogi Ice-Cold Ltd.

...APPELLANT

Vs.

ROC NCT of Delhi and Haryana

...RESPONDENT

Section

Under Section 252

**Order delivered on 16.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant

:Mr. Narender, Advocate

For the ROC

:Mr. M. Yadubhushana Rao, AROC

For the Income Tax Department

**:Ms. Easha Kadian, Standing
Counsel**

ORDER

Heard the submissions made by the counsel for the appellant as well as AROC. AROC has appraised the Tribunal that right from the inception of the company the financial statements (which are supposed to be filed) have been not filed. Therefore, the counsel for the appellant is directed to take steps to get all the Audit Annual Accounts and other financial statements filed along with an affidavit denoting the details of the business activities carried out and debts due and also taxes paid to enable the Tribunal to take the same on record within next 10 days. Post the matter to 21st December, 2020.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Annu)